

NOTIFICATION

Imphal, the 7th August, 2026

No. HCM/1/96/BENCH:

No. HCM/1/96/BENCH: It is hereby informed to all the learned members of the Bar and litigants that Hon'ble The Chief Justice is pleased to make the following roster/determination, (in supersession of all earlier notifications in this regard) to deal with subjects given in the table below with effect from 10.08.2026 (Monday) :-

Name of Bench	Subject Matters
DIVISION BENCH	
The Chief Justice's Division Bench	All matters which are to be heard by a Division Bench
SINGLE BENCH - I	
Hon'ble The Chief Justice	1) CRP(CRP Art.227) except (i) encroachment/ eviction matters and (ii) matrimonial matters.
	2) Arb. Applications under section 11 and any other matter under the Arbitration and Conciliation Act, 1996 which lies to a Single Bench.
	3) Election Petitions (as assigned by Hon'ble The Chief Justice)
	4) Transfer Petitions (C) & (Crl.)
	5) Specially ordered cases
SINGLE BENCH – II	
Hon'ble Mr. Justice A. Bimol Singh	1) WP(C)s – Service Matters
	2) All Civil matters including RFAs & RSAs
	3) Election Petitions (as assigned by Hon'ble The Chief Justice)
	4) Land Acquisition matters
	5) Contempt Cases
SINGLE BENCH - III	
Hon'ble Mr. Justice A. Guneshwar Sharma	1) WP(C)s – all Writ Petitions other than service matters
	2) All Criminal matters to be heard by Single Bench
	3) Election Petitions (as assigned by Hon'ble The Chief Justice)
	4) Contempt cases
	5) CRP (Art. 227) – (i) encroachment/ eviction matters and (ii) matrimonial matters.

Note:

1. All Contempt Cases will be placed before the Hon'ble Single Bench or Division Bench which passed the order out of which the contempt arises.
2. In Contempt Cases arising out of orders passed by a Single Judge, if the Hon'ble Single Judge is not in office owing to retirement/elevation/transfer/or any other reason, the matter will be placed before the Hon'ble Chief Justice on the administrative side for assigning.
3. Contempt petitions arising out of the orders made by a Division Bench (other than a Division Bench of HMJ A. Bimol Singh and HMJ A. Guneshwar Sharma) shall be placed before the Hon'ble Chief Justice's Bench with the Hon'ble Judge who is a party in the Division Bench which made the order out of which the Contempt arises. If both the Hon'ble Judges who made the order are not available, the Contempt Case will be listed before the Hon'ble Chief Justice's Division Bench, including suo motu Cases.
4. All matters reserved for Judgment/Orders, part heard matters and particularly assigned matters including Election Petitions shall continue to be heard/dealt by the same Bench.
5. Matters may also be listed before any Bench as per the order of the Hon'ble Chief Justice.

By Order etc.

Sd/-

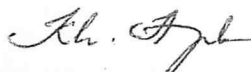
(KH. AJIT SINGH)
REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR

Endt. No. HCM/1/96-BENCH/ 17260 - 78

Imphal, the 7th August, 2026

Copy to:

1. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The Advocate General, Government of Manipur.
5. The Chairman, Bar Council of Manipur.
6. The Registrar General, High Court of Manipur.
7. The Registrar (Vigilance)/(Translation Wing)/(Admn.), High Court of Manipur.
8. The Government Advocates, Government of Manipur.
9. The Deputy Solicitor General of India, High Court of Manipur.
10. The President, High Court Bar Association, Manipur.
11. The President, AMBA, Manipur.
12. The President, District Bar Association Bishnupur /Chandel / Churachandpur / Kakching / Senapati / Tamenglong / Thoubal / Ukhrul.
13. All the Joint Registrars, High Court of Manipur.
14. All the Deputy Registrars, Language Officer, Court Managers Gr. II, High Court of Manipur.
15. All the Assistant Registrars, Librarian, High Court of Manipur.
16. The System Analysts, High Court of Manipur.
- He is requested to upload the same on official website.
17. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
18. All the Court Masters, High Court of Manipur.
19. The Concerned/Guard File.


REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR
